

[Shri B. R. Bhagat]

- (xvii) The Customs and Central Excise Duties Export Drawback (General) Fifty-eighth Amendment Rules, 1966, published in Notification No. G.S.R. 986 in Gazette of India dated the 25th June, 1966.

[Placed in Library. See No. LT-6409/66].

- (5) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (v) of item (4) above. [Placed in Library. See No. LT-6410/66].
- (6) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 732 in Gazette of India dated the 21st May, 1966.

(ii) The Central Excise (Fourth Amendment) Rules, 1966, published in Notification No. G.S.R. 1042 in Gazette of India dated the 2nd July, 1966.

[Placed in Library. See No. LT-6411/66].

- (7) A copy each of the following Notifications under sub-section (5) of section 45 of the Finance Act, 1966:—

(i) G.S.R. 755 published in Gazette of India dated the 16th May, 1966.

(ii) G.S.R. 769 published in Gazette of India dated the 16th May, 1966.

[Placed in Library. See No. LT-6412/66].

- (8) A Copy of Notification S.R.O. No. 199/66 published in Kerala Gazette dated the 17th May, 1966, making certain amendment to the Kerala

General Sales Tax Rules, 1963, under sub-section (3) of section 57 of the Kerala General Sales Tax Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala [Placed in Library. See No. LT-6413/66].

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION

The Minister of Home Affairs (Shri Nanda): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Proclamation dated the 5th July, 1966 issued by the President under Article 356 of the Constitution, assuming to himself all functions of the Government of the State of Punjab published in Notification No. G.S.R. 1069 in Gazette of India dated the 5th July, 1966.
- (ii) Order dated the 5th July, 1966 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation.

[Placed in Library. See No. LT-6414/66].

- (iii) Explanatory Statement giving reasons for immediate legislation by the Criminal Law Amendment (Amendment) Ordinance, 1966, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-6415/66].

ACTION TAKEN ON GOVERNMENT ASSURANCES

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): I beg to lay on the Table following statements showing the action taken